

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

Original Application No. 1366 of 2024

Lertchai Srikukreja alias Lakhvinder Singh through Specific Sub Power of Attorney Gurmeet
Singh Chhabra

Applicant

Versus

State of Punjab and Ors.


Respondent(s)

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Date: 15/5/2026

Place: Jalandhar


 (Er. Deepak Chadha)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-1, Jalandhar
 (On behalf of Respondent No.3)

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Specific Sub Power of Attorney Gurmeet Singh Chhabra

Applicant

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State of Punjab and Ors.

Respondent(s)

Short Affidavit of Er. Deepak Chadha, Environmental Engineer, Regional Office, Jalandhar on behalf of Punjab Pollution Control Board (respondent no.3) in compliance to order dated 06.02.2026.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned Original Application is pending for adjudication before this Hon'ble Tribunal.
2. That the deponent has filed short reply by way affidavit dated 03.02.2026 before this Hon'ble Tribunal in the above-mentioned case on behalf of Punjab Pollution Control Board (respondent no.3), disclosing that a show cause notice vide letter no.113-115 dated 14.01.2026 has been issued to newly added respondent Sh. Kamaljit Singh with an opportunity of hearing on 28.01.2026 which was postponed and decided to be held on 09.02.2026.
3. That considering the reply, this Hon'ble Tribunal was pleased to pass an order dated 06.02.2026 thereby directing respondent no.3 to place on record the out come of the proceedings in terms of show cause notice by way of affidavit before the next date of hearing.

15 MAY 2026

4. That in compliance to order dated 06.02.2026, it is submitted that hearing before the Competent Authority of the Board was held on 09.02.2026 which was attended by Sh. Kamaljit Singh. After hearing Sh. Kamaljit Singh, the officers of the Board and considering the facts on record, the Chairperson of the Board has taken following decisions.

- a) Environmental Compensation shall be imposed upon Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar, on account of the environmental damage due to illegal mining.
- b) Environmental Engineer, Regional Office, Jalandhar shall take up the matter with the EC Verification Committee for reconfirmation of the amount calculated now to be imposed upon Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar and thereafter place the same for the approval of Competent Authority.



The proceedings of the personal hearing held before Chairperson of the Board on 09.02.2026 were conveyed to the Sh. Kamaljit Singh vide letter no.860 dated 26.02.2026 with copy to the Environmental Engineer, Regional Office, Jalandhar. A copy of letter no. 860 dated 26.02.2026 is enclosed as **Annexure R-3/A**.

5. That thereafter, the EC verification committee has confirmed the imposition of EC amounting to Rs. ₹6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only) upon Sh. Kamaljit Singh for illegal mining. The calculated amount of Environmental Compensation was approved to the imposed by the Chairperson of the Board. Upon such imposition and approval, the orders for imposition of Environmental Compensation were issued by the Board vide order no. 209 dated 13.05.2026, which were conveyed to Sh. Kamaljit Singh S/o Sh. Pritam Singh resident of Bopa Rai Khurd, Goraya, District Jalandhar vide letter no. 1684 dated 13.05.2026. In the said order, Sh. Kamaljit Singh has been directed to deposit the amount of Environmental Compensation within 15 days with the office of the Board. A copy of letter no. 1684 dated 13.05.2026 alongwith copy of order no. 209 dated 13.05.2026 for imposition of Environmental Compensation upon Sh. Kamaljit Singh is enclosed as **Annexure R-3/B**.

6. That the Board will take further necessary action to recover the amount of Environmental Compensation from Sh. Kamaljit Singh S/o Sh. Pritam Singh resident of Bopa Rai Khurd, Goraya, District Jalandhar.

15 MAY 2026

7. That the deponent may kindly be allowed to place on record the present status report in compliance to order dated 06.02.2026.


Deponent

Date: 15 MAY 2026

(Er. Deepak Chadha)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-1, Jalandhar
(On behalf of Respondent No.3)

Place: Jalandhar

VERIFICATION:

Verified that the contents of Para No.1 to 6 of the above short affidavit of the deponent are true and correct as derived from the official record. Para No.7 is prayer. No part of the above short affidavit is false and nothing material has been concealed therein.


Deponent

Date: 15 MAY 2026



Place: Jalandhar

(Er. Deepak Chadha)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-1, Jalandhar
(On behalf of Respondent No.3)

Identified the Executant/Executants who has/have Signed/thumb marked in my presence



ATTESTED

Notary Jalandhar (Pb.) India

15 MAY 2026



Punjab Pollution Control Board



Phone No. 0181-2601612

www.ppcb.gov.inEmail ID - seenpcbial@gmail.comNo. 860

(Regd.)

Date 26/2/26

To

Sh. Kamaljit Singh S/o Pritam Singh,
Resident of Boparai Khurd,
Police Station Goraya, District Jalandhar.

Sub: Proceedings of personal hearing held on 09.02.2026 before Chairperson of the Board in the matter for notice Show Cause Notice (SCN) regarding imposition of Environmental Compensation (EC) for illegal excavation of soil (Brick Earth) at Resident of Boparai Khurd, Police Station Goraya, District Jalandhar, in the matter of OA no. 1366 of 2024 in regard to Hon'ble NGT orders dated 14.08.2025 and directions given to the Punjab Pollution, Control Board-

Following were present: -

On behalf of Board: - Dr. Lavneet Dubey, Member Secretary.
Er. R.K Ratra, CEE, Jalandhar.
Er. Samita, SEE, ZO, Jalandhar.
Sh. Amrik Singh, SLO

On behalf of Authority: - Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar

The officers informed that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 14.08.2025 in O.A. No. 1366/2024 titled Lertchai Sriukreja @ Lakhvinder Singh Vs. State of Punjab & Ors., has directed the Punjab Pollution Control Board to take appropriate action for levy of Environmental Compensation against the person who has indulged in illegal excavation of soil and caused damage to the environment in the matter. The operative part of the order is reproduced "**Learned Counsel for PPCB also seeks time to place on record the steps which have been taken by PPCB for levy of environmental compensation against the person who has done illegal mining and has caused damage to the environment. Let further report be filed by PPCB within four weeks**".

In compliance with the orders dated 14.08.2025 issued by the Hon'ble NGT Board has assessed the EC against the violator for the environmental damage caused due to the aforementioned illegal mining by Environmental Compensation verification committee on 5.9.2025. The EC has been calculated based on the methodology prescribed in Hon'ble NGT, Order dated 26.02.2021 in O.A. No. 360/2015 and CPCB directions dated 11.06.2021. Accordingly, the Environmental Compensation amount is assessed at ₹6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only). Earlier Sh. Narinder Pal Singh, S/o Sh. Ajit Singh, resident of Village Momanpur, was issued a Show Cause Notice vide Board letter No. 4248 dated 19.09.2025 for imposition of Environmental Compensation and was afforded hearing before worthy chairperson on 09.10.2025. A copy of the said notice was also endorsed to M/s Gurpreet Singh Bahadur Singh BKO, Village Kotla, P.O. Sheikha, District Jalandhar, and he was requested to attend the personal hearing. Both Narinder Pal Singh as well as Sh. Gurpreet Singh owner Bahadur Singh BKO (Village Kotla, Jalandhar) attended the hearing on 09.10.2025 and their submission was taken. In the hearing on 9.10.2025 it was decided that information be obtained from the Executive Engineer cum District Mining Officer, Jalandhar to ascertain the factual position of the case, specifically to determine whether M/s Gurpreet Singh Bahadur Singh BKO was involved in illegal mining and as to whether Sh. Narinder Pal Singh against whom FIR No. 106 dated 08.08.2024 was registered has any role or responsibility in the said act of illegal mining and who is the real culprit against whom the Department has levied penalty for illegal mining in Village Momanpur, District Jalandhar. Also report from the concerned police station to verify the claim made by Sh. Narinder Pal Singh regarding cancellation of FIR No. 106 dated 08.08.2024 against him and verify the present status of the said FIR lodged against the main violator.

Accordingly, The SSP, Jalandhar rural has given reply to the EE,RO vide letter no. 97369 dated 28.10.2025 mentioning that Sh. Narinder Pal Singh accused is found innocent after detailed investigation and Kamaljit Singh was found guilty and accordingly vide rapat / report no.18 dated 17.02.2025 accused Narinder Pal Singh was declared innocent and Kamaljit Singh S/o Pritam

Singh resident of Boparai Khurd, Police Station Goraya, District Jalandhar has been made accused in the case to whom the land has been found to be given by Narinder Pal Singh. Vide report no.17 dated 26.04.2025 offences u/s 303 (2) and 238 of BNS have been added in the case. The challan has been prepared on 15.04.2025 and presented before the Hon'ble Court on 07.05.2025 which is under consideration of the Court. So, considering above, it has now been proposed to impose Environmental Compensation in light of Hon'ble NGT orders dated 14.8.2025, on sh. Kamaljit Singh S/o Pritam Singh resident of Boparai Khurd, Police Station Goraya, District Jalandhar via this show-cause notice alongwith. The EC of Rs 6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only) has been calculated based on the methodology prescribed in Hon'ble NGT, Order dated 26.02.2021 in O.A. No. 360/2015 and CPCB directions dated 11.06.2021. The matter was also listed before the Hon'ble NGT on 06.02.2026 and its orders are pending as on date.

During the hearing, Sh. Kamaljit Singh submitted a written reply, which was taken on record, stating that he had taken around 1.5 acres of land from Sh. Narinderpal Singh on lease in 2017-18 for Popular Trees plantation for five years, for which an agreement was also made. Subsequently, Sh. Narinderpal Singh informed him that the lease agreement was only for a period of one year. Since he had to plant Popular Trees for five years, he relinquished the lease agreement. The signed lease agreement is also with Sh. Narinderpal Singh. Thereafter, in 2024, he received a notice from Police Station Kartarpur that an FIR had been lodged against him due to sand mining, and the case is pending in the Court.

Sh. Kamaljit Singh failed to submit any document to support his contentions. The Senior Law Officer of the Board appraised the chair that the SSP Jalandhar Rural has already confirmed in writing that Sh. Narinder Pal Singh was declared innocent and Kamaljit Singh S/o Pritam Singh resident of Boparai Khurd, Police Station Goraya, District Jalandhar has been made accused in the case to whom the land has been found to be given by Narinder Pal Singh.

After hearing from the officer of the Board, Sh. Kamaljit Singh and considering facts on record, the Chairperson of the Board decided that: -

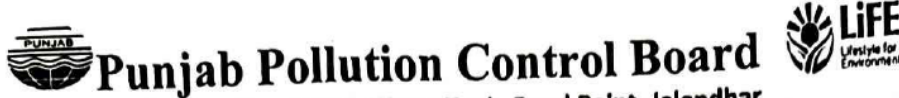
- 1) Environmental Compensation shall be imposed upon Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar, on account of the environmental damaged due to illegal mining.
- 2) Environmental Engineer, Regional Office, Jalandhar shall take up the matter with the EC Verification Committee for reconfirmation of the amount calculated now to be imposed upon Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar and thereafter place the same for the approval of Competent Authority for the approval & issuance of orders, within 10 days positively.

Endst. No.....861.....

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar for information and necessary action as per the above decision.

For Senior Environmental Engineer
Dated.....24/2.....

For Senior Environmental Engineer
24/2



Punjab Pollution Control Board

Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612

www.ppcb.gov.in

Email ID - sceppncbjal@gmail.com

No. 1684
To

(Regd.)

Date 13/5/26

Sh. Kamaljit Singh S/o Pritam Singh,
Resident of Boparai Khurd, Police Station Goraya,
District Jalandhar.

Subject: Imposition of Environmental Compensation (EC) upon Sh. Kamal Singh s/o Pritam Singh resident of Bopa Rai Khurd, Goraya Distt. Jalandhar for causing damage to the environment by way of illegal excavation of Soil (Brick Earth) at Village Momanpur, District Jalandhar - Compliance of Order dated 14.8.2025 passed by the Hon'ble National Green Tribunal in O.A No. 1366 of 2024 titled as 'Lertchai Srikukreja alias Lakhvinder Singh Vs State of Punjab and Ors.

Ref:- Boards order no. 209 dated 13.5.2026.

Please find enclosed herewith the orders issued by the Board vide under reference regarding the Imposition of Environmental Compensation (EC) for illegal excavation of soil (Brick Earth).

You are hereby directed to deposit the EC amount of Rs. 6,01,692/- (Rupees Six Lacs One Thousand Six Hun Hundred Ninety-Two Only) to the Board immediately as per orders attached.

DA: Order copy

Endst. No. 1685

[Signature]
For & on behalf of
Punjab Pollution Control Board
dated...13.5.26...

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board Regional Office, Jalandhar for information with request to get the copy of the order delivered to the industry through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office.

[Signature]
For & on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 209

Dated. 13/05/26

Subject: Imposition of Environmental Compensation (EC) upon Sh. Kamaljit Singh s/o Pritam Singh resident of Bopa Rai Khurd, Goraya Distt. Jalandhar for causing damage to the environment by way of illegal excavation of Soil (Brick Earth) at Village Momanpur, District Jalandhar - Compliance of Order dated 14.8.2025 passed by the Hon'ble National Green Tribunal in O.A No. 1366 of 2024 titled as 'Lertchai Srikukreja alias Lakhvinder Singh Vs State of Punjab and Ors.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Board being the prescribed authority is implementing the provisions of the Environmental Laws i.e. the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made there under, in the State of Punjab.

- 2) The applicant Sh. Lakhvinder Singh has filed an application before the Hon'ble National Green Tribunal, O.A. No. no. 1366 of 2024 titled as Lertchai Srikukreja @ Lakhvinder Singh Vs. State of Punjab & Ors. The Principal Bench of the Hon'ble National Green Tribunal, New Delhi, vide its order dated 14.08.2025 in said O.A has directed the Punjab Pollution Control Board to take appropriate action for levy of Environmental Compensation against the person who has indulged in illegal excavation of soil and caused damage to the environment in the matter.
- 3) The factual position of the case was enquired by the Board from the Department of Mines and Geology and the action taken by Executive Engineer-cum District Mining Officer, Jalandhar. The site inspection was conducted by the Sub-Divisional Officer-cum-Assistant District Mining Officer, Bist Doab Sub-Division, Jalandhar on 02.05.2024 in the presence of Sh. Narinder Pal S/o Sh. Ajit Singh Village Momanpur, Jalandhar, who stated that excavation of soil has been done for the Brick Klin of M/s Gurpreet Singh Bahadur Singh BKO Village Kotla, District Jalandhar after obtaining B-1 permit. Thereafter on the basis of a complaint received on the portal of Mining Department of Village Momanpur, a field report dated 14.06.2024 was prepared by Sh. Amarjit Singh and Sh. Surinder Parshad, both Junior Engineers-cum-Mining Inspectors. According to the report 69696 Sq. feet soil has been excavated from the land under dispute in violation of rules of B-1 permit. The demarcation of the land was carried out by JE-cum-Mining Inspector and Area Patwari of the Revenue Department and demarcation

Amit Singh

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

PUNJAB POLLUTION CONTROL BOARD



report dated 11.07.2024 was prepared. On the basis of the demarcation report, the Sub-Divisional Officer-cum Assistant District Mining Officer, Bist Doab Sub-Division, Jalandhar has further prepared a report and referred the same to the Executive Engineer, Jalandhar Drainage-cum-Mining and Geology Division, Water Resources Department, Jalandhar on 19.07.2024 with recommendations of taking action against Sh. Narinder Pal S/o Sh. Ajit Singh for illegal excavation of ordinary earth under rule 85 (5) of the Punjab Minor and Mineral Rules and registration of a case u/s 21 of the Punjab Minor and Mineral (Development and Regulation) Act, 1957. On the basis of the report dated 23.07.2024 of Executive Engineer-cum-District Mining Officer, Jalandhar, FIR No. 106 dated 08.08.2024 was registered in Police Station, Kartarpur against Sh. Narinder Pal Singh. The Executive Engineer-cum-District Mining Officer, Jalandhar, Canal Colony, Kapurthala, has also issued a notice dated 10.10.2024 to Sh. Narinder Pal Singh S/o Sh. Ajit Singh R/o of Village Momanpur, Tehsil Jalandhar, District Jalandhar to deposit the royalty @2/- per cu.ft., Price of Soil, D.M.F, E.M.F, T.C.S i.e., total net amount payable Rs. 16,49,286/- under Rule 85 (5) of Punjab Minor Mineral Rules, 2013 into the nearest Government Treasury.

- 4) Based on the report of the Executive Engineer-Cum-District Mining Officer, Jalandhar, indicating that Sh. Narinder Pal Singh, S/o Sh. Ajit Singh, resident of Village Momanpur, had carried out illegal excavation of soil (brick earth), the Punjab Pollution Control Board initiated action and issued a Show Cause Notice vide letter No. 4248 dated 19.09.2025 for imposition of Environmental Compensation. The said notice also provided an opportunity of personal hearing before the Chairperson of the Board to Sh. Narinderpal Singh on 01.10.2025 at Patiala. A copy of the said notice was also endorsed to M/s Gurpreet Singh Bahadur Singh BKO, Village Kotla, P.O. Sheikha, District Jalandhar, as the report of the Sub-Divisional Officer-cum-Assistant District Mining Officer, Bist Doab Sub-Division, Jalandhar, indicated that Sh. Narinder Pal Singh, S/o Sh. Ajit Singh, resident of Village Momanpur, Jalandhar, had stated that the excavation of soil was carried out for the brick kiln of M/s Gurpreet Singh Bahadur Singh BKO, Village Kotla, District Jalandhar. Accordingly, M/s Gurpreet Singh Bahadur Singh BKO was also called to attend the personal hearing on the scheduled date and time at Patiala. However, the said hearing was subsequently postponed to 09.10.2025 under intimation to Sh. Narinderpal Singh and Sh. Gurpreet Singh.
- 5) Sh. Narinder Pal Singh s/o Sh. Ajit Singh (resident of Village Momanpur, Jalandhar) as well as Sh. Gurpreet Singh owner of Gurpreet Singh Bahadur Singh BKO (Village Kotla, Jalandhar) attended the hearing before the Chairperson of the Board on 09.10.2025. The statements of Sh. Narinderpal Singh and Sh. Gurpreet Singh given before the Chairperson of the Board are mentioned below
- i. Sh. Narinderpal Singh stated that FIR no. 106 dated 08.08.2024 on the report of Mining Department was registered against him was politically motivated and he has nothing to do with the mining in which his name has been mentioned. He stated that he has given representation for

Gurpreet Singh

PUNJAB POLLUTION CONTROL BOARD



- investigation to Senior Superintendent of Police, Jalandhar Rural against the said FIR no. 106 dated 08.08.2024. After investigation of the case, his name was deleted by the police which the Mining Department has also agreed. The Police has initiated action against the culprit Kamaljit Singh s/o Pritam Singh resident of Bopa Rai Khurd, Police Station Guraya, District Jalandhar. To support his statement Sh. Narinder Pal Singh has given written statement with information obtained under RTI from the Police Department. The written statement and other documents given by Sh. Narinder Pal Singh were taken on record.
- ii. Sh. Gurpreet Singh, owner of Gurpreet Singh Bahadur Singh BKO, Village Kotla, Jalandhar stated that the brick kiln has nothing to do with illegal mining. In fact, the BKO has obtained B-1 permission from the Mining Department for earth mining of a field situated in Village Momanpur, Tehsil Kartarpur, Jalandhar. However, when he has gone to village Momanpur for earth mining, the Mining Department through phone call has restrained me for a month from carrying out the earth mining in the field as there is some dispute of demarcation between the land owner. When I again went to the village after two months, I saw that crop has been grown in the field. After demarcation of the land, it came to the notice that the land for which I have obtained permission and the land on which illegal mining has happened falls in different khasra numbers. I have nothing to do with Sh. Narinder Pal Singh and illegal mining. I have also not entered into any agreement with the land owner or Sh. Narinder Pal Singh for which I was granted permission for mining. However, I have already deposited the royalty for which I have obtained permission from the Mining Department. The written statement given Sh. Gurpreet Singh was taken on record.
- 6) After hearing the parties and considering the relevant record, the Chairperson of the Board had taken certain decisions which are reproduced below:
- i. A letter be written by the concerned Regional Office, Jalandhar to the Executive Engineer cum District Mining Officer, Jalandhar to ascertain the factual position of the case, specifically to determine whether M/s Gurpreet Singh Bahadur Singh BKO was involved in illegal mining and as to whether Sh. Narinder Pal Singh against whom FIR No. 106 dated 08.08.2024 was registered has any role or responsibility in the said act of illegal mining and who is the real culprit against whom the Department has levied penalty for illegal mining in Village Momanpur, District Jalandhar. Documentary proof in this regard may also be sought from the Executive Engineer cum District Mining Officer, Jalandhar.

Amnik Singh



- ii. A letter be written to the Station House Officer (SHO) of the concerned police station by the concerned Regional Office, Jalandhar to verify the claim made by Sh. Narinder Pal Singh regarding cancellation of the FIR No. 106 dated 08.08.2024 against him, and to obtain the present status of the said FIR lodged against the main violator with documentary proof.
 - iii. Further action shall be initiated with the issuance of notice for imposition of Environmental Compensation by the concerned Zonal Office against the responsible person after receipt of reports from the Department of Mining and the Police Station.
 - iv. The Regional Office, Jalandhar, shall take necessary follow-up action as per the above decisions and submit a detailed report within seven (07) days after taking all necessary activities and field verification, if any.
- 7) The Senior Superintendent of Police, Jalandhar Rural has given reply to the office of Environmental Engineer, Regional Office-1, Jalandhar vide letter no. 97369 dated 28.10.2025 mentioning therein that Sh. Narinder Pal Singh accused is found innocent after detailed investigation and Sh. Kamaljit Singh was found guilty and accordingly vide rapar / report no.18 dated 17.02.2025 accused Narinder Pal Singh was declared innocent and Kamaljit Singh S/o Pritam Singh resident of Boparai Khurd, Police Station Goraya, District Jalandhar has been made accused in the case to whom the land has been found to be given by Narinder Pal Singh. Vide report no.17 dated 26.04.2025 offences u/s 303 (2) and 238 of BNS have been added in the case. The challan has been prepared on 15.04.2025 and presented before the Hon'ble Court on 07.05.2025 which is under consideration of the Court.
- 8) Accordingly, a Show Cause Notice (SCN) regarding imposition of Environmental Compensation (EC) for illegal excavation of soil (Brick Earth) was issued to Sh. Kamajit Singh resident of Boparai Khurd, Police Station Goraya, District Jalandhar vide letter no. 113-114 dated 08.01.2026 with an opportunity of personal hearing on 28.1.2026 which was postponed to 09.02.2026. During the personal hearing on 09.02.2026, Sh. Kamaljit Singh stated that he had taken around 1.5 acres of land from Sh. Narinderpal Singh on lease in 2017-18 for Popular Trees plantation for five years, for which an agreement was also made. Subsequently, Sh. Narinderpal Singh informed him that the lease agreement was only for a period of one year. Since he had to plant Popular Trees for five years, he relinquished the lease agreement. The signed lease agreement is also with Sh. Narinderpal Singh. Thereafter, in 2024, he received a notice from Police Station Kartarpur that an FIR had been lodged against him due to sand mining, and the case is pending in the Court.
- 9) Sh. Kamaljit Singh failed to submit any document to support his contentions. The Senior Law Officer of the Board appraised the Competent Authority that the SSP Jalandhar Rural has already confirmed in writing that Sh. Narinder Pal Singh was declared innocent and Kamaljit Singh S/o Pritam Singh resident of Boparai Khurd,

Amrikbūsh.



PUNJAB POLLUTION CONTROL BOARD

Police Station Goraya, District Jalandhar has been made accused in the case to whom the land has been found to be given by Narinder Pal Singh. Considering the facts on record, the Chairperson of the Board decided during the course of hearing held on 09.02.2026 as under.

- i. Environmental Compensation shall be imposed upon Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar, on account of the environmental damage due to illegal mining.
 - ii. Environmental Engineer, Regional Office, Jalandhar shall take up the matter with the EC Verification Committee for reconfirmation of the amount calculated now to be imposed upon Sh. Kamaljit Singh S/o Sh. Pritam Singh, resident of Village Boparai Khurd, Police Station Goraya, District Jalandhar and thereafter place the same for the approval of Competent Authority.
 - iii. The proceedings of the personal hearing held before Chairperson of the Board on 09.02.2026 were conveyed to the Sh. Kamaljit Singh vide letter no.860 dated 26.02.2026 with copy to the Environmental Engineer, Regional Office, Jalandhar.
- 10) On reference made by the Environmental Engineer, Regional Office, Jalandhar, the EC verification committee has assessed the Environmental Compensation against the violator for environmental damage caused due to illegal mining on the basis of the report of Central Pollution Control Board which was accepted by the Hon'ble National Green Tribunal by passing an Order dated 26.02.2021 in O.A. No. 360/2015. The calculation of EC is mentioned below.

Market Value (MV): ₹48.39 per m³ [Value taken from AOR of CSR 2020 item 24.5 (a)] Excavated Quantity (Q): 11,841 m³ [as per 'S' notice no. 2241 dated 10.10.2024 issued by Executive engineer-cum District Mining Officer, Jalandhar].

Risk Factor (RF): 0.50

Discount Rate (r): 7%

Time Horizon (T): 5 years

Stepwise Calculation:

$$1. D (MV \times Q): ₹48.39 \times 11,841 = ₹5,72,986$$

$$2. \text{Annual Ecological Loss } (D \times RF): ₹5,72,986 \times 0.50 = ₹2,86,493$$

$$3. \text{Present Value (PV): } ₹2,86,493 \times [(1 - (1.07)^{-5}) / 0.07] = ₹11,74,678$$

$$4. \text{Net Present Value (NPV): } ₹11,74,678 - ₹5,72,986 = ₹6,01,692$$

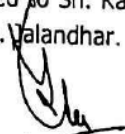
Amrik Singh

**PUNJAB POLLUTION CONTROL BOARD**

Accordingly, the Environmental Compensation amount is assessed at ₹6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only).

- 10) Therefore, the Sh. Kamaljit Singh s/o Pritam Singh resident of Bopa Rai Khurd, Goraya Distt. Jalandhar is hereby directed to deposit an amount of Rupees ₹6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only) as environmental compensation with the office of the Punjab Pollution Control Board for degrading and damaging the environment as recorded above, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.
- 11) The EC verification committee has confirmed the imposition of EC amounting to Rs. ₹6,01,692/- (Rupees Six Lakh One Thousand Six Hundred Ninety-Two only) upon Sh. Kamaljit Singh for illegal mining. The calculated amount of Environmental Compensation has been approved to the imposed by the Chairperson of the Board. Upon such imposition and approval, the orders for imposition of Environmental Compensation are being issued by the undersigned Member Secretary of the Board.
- 13) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar is directed to ensure compliance of Environmental Compensation orders issued to Sh. Kamaljit Singh s/o Pritam Singh resident of Bopa Rai Khurd, Goraya Distt. Jalandhar.

Amrik Singh.


Member Secretary